

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5508
ANSWERED ON:09.05.2012
CORRUPTION AND BRIBERY CASES
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Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the cases of corruption and bribery in the administration are increasing continuously;
- (b) if so, the number of such cases registered during the last three years and the current year and the details thereof;
- (c) whether the Corruption Control Department has been set up in all the States to check cases of corruption and bribery in administration;
- (d) if so, the details thereof; and
- (e) the percentage of cases of corruption and bribery in administration referred to the courts?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): Ordinarily, the Central Bureau of Investigation (CBI) and the State Anti-Corruption agencies concerned nab persons for taking bribe or indulging in corruption. As no data is maintained centrally, on the State-wise number of persons caught for taking bribe or indulging in corruption, it may not be possible to conclusively say whether cases of corruption and bribery are on the rise in the country.

However, as per information provided by the Central Bureau of Investigation (CBI), during the last 3 years i.e. 2009, 2010, 2011 and 2012 (upto 31.3.2012), CBI has registered 2246 cases under the Prevention of Corruption Act, 1988.

Out of the aforesaid 2246 cases, 737 cases were trap cases and 239 cases were Disproportionate Assets (DA) cases.

The year-wise details of these cases are as under:-

Year	Total no. of PC Act cases registered	No. of trap cases	No. of DA cases registered
2009	795	273	84
2010	650	212	66
2011	600	201	62
2012 (till 31.3.2012)	201	51	27
Total	2246	737	239

The above numbers do not indicate any increasing trend.

(c) & (d): The prevention of corruption, being a facet of the general criminal law, falls in the Concurrent List of Seventh Schedule to the Constitution. The Prevention of Corruption Act, 1988 enacted by the Parliament is applicable to public servants of both Union as well as State Governments. State Governments, as such, have their own set-up to check cases of corruption and bribery in administration. Some States have Lokayuktas, while others have either State Vigilance Commission or Anti-Corruption Bureau or Vigilance Department. The details of such set-up are not centrally maintained.

(e): As stated above, such centralized data is not maintained. However, in so far as CBI is concerned, during the last 3 years i.e. 2009, 2010, 2011 and 2012 (upto 31.3.2012), it has disposed of 2169 PC Act cases from investigation. Out of these 2169 cases, charge-sheet has been filed in 1744 cases. Thus, percentage of prosecution in respect of PC Act cases for the last 3 years i.e. 2009, 2010, 2011 and 2012 (upto 31.3.2012) works out to 80.4%.